



2. Shri Jaswinder Singh, learned Counsel for the applicant submitted that a period of more than one year has elapsed, but upto today, the applicant's revision petition has not been decided by Respondent No.2.

3. Learned Counsel for the applicant further submitted that the applicant will be satisfied, if a direction is issued to Respondent No.2 to decide his pending revision petition within a time frame.

4. Keeping in view the aforesaid submission made by learned Counsel for the applicant, we deem it appropriate to dispose of the OA at the admission stage itself, without entering into the merits of the case.

5. Accordingly, the OA is disposed of with a direction to Chief Post Master General, Punjab Circle, Chandigarh to decide the applicant's pending revision petition dated 25.01.2020 and pass a reasoned and speaking order in accordance with law. Before taking such a decision the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of one month from the date of receipt of a certified copy of this order.

6. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)  
MEMBER(A)

(SURESH KUMAR MONGA)  
MEMBER(J)

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